

63

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL-APPLICATION-NO.1584-of-1994

DATE-OF-ORDER:-28th-JANUARY,-1997

BETWEEN:

Y.SRINIVASA RAO .. APPLICANT

AND

1. The Flag Officer commanding-in-Chief,
Eastern Naval Command,
Visakhapatnam-14,

2. The Admiral Superintendent,
Naval Dock Yard,
Visakhapatnam.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. P.BHASKAR

COUNSEL FOR THE RESPONDENTS: Mr.N.V.RAGHAVAREDDY, Adl.CGSC

CORAM:

HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

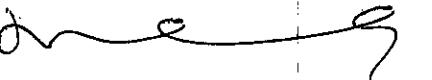
ORDER
JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI,
VICE CHAIRMAN

Heard Mr.P.Bhaskar, learned counsel for the applicant and Mr. V.Rajeswara Rao for Mr.N.V.Raghava Reddy, learned standing counsel for the respondents.

2. The learned counsel for the applicant reiterates the request made by the letter dated 24.1.97 seeking withdrawal of the OA on the ground that the applicant having

✓ received some relief from the respondents, is not desirous
✓ of proceeding further with the OA. The OA is accordingly
allowed to be withdrawn and is disposed of. No order as to
costs.



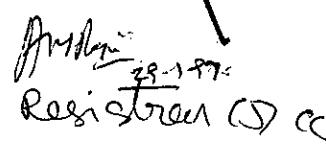
(R.RANGARAJAN)
MEMBER (ADMN.)



(M.G.CHAUDHARI)
VICE CHAIRMAN

DATED: 28th January, 1997
Dictated in the open court.

vsn


Deputy Registrar (D) cc

S.A.1584/94

To

1. The Flag Officer Commanding-in-Chief,
Eastern Naval Command,
Visakhapatnam-14.
2. The Admiral Superintendent,
Naval Dock Yard, Visakhapatnam.
3. One copy to Mr.P.Bhaskar, Advocate, CMT.Hyd.
4. One copy to Mr. ~~N.V.Raghava Reddy~~ N.V.Raghava Reddy, AddlCGSC
5. One copy to Library, CMT.Hyd.
6. One spare copy.

pvm.

8
11/2/97
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

R. Ranga Rajan.

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 25 - 1 - 1997

ORDER / JUDGMENT

M.A./R.A/C.A. NO.

in

O.A. No. 1584/94

T.A. No. (W.P.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

To order as to costs.

p.v.m.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
DESPATCH

10 FEB 1997
N.S.

हैदराबाद न्यायालय
HYDERABAD BENCH